

(a) whether Central Homeopathic Council has taken any steps to improve the conditions of those Homeopathic colleges in which standard of education is very low;

(b) whether the Government propose to close all such colleges where standard of education is very low; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): (a) The Central Council undertakes inspection of homeopathy colleges from time to time and the concerned Universities/States Councils, Colleges and States Governments are informed of the insufficiencies observed in such colleges for compliance and comments, if any. The inspection reports are also supplied to the affiliating bodies such as University/State Council and the State/UT for taking remedial steps and to rectify the insufficiencies pointed out by the Medical Inspectors. The Council also interacts with the affiliating authorities to impress upon them the need to provide minimum requirements and other facilities in homeopathy colleges.

(b) and (c). No, Sir. Under the Homeopathy Central Council Act, 1973 there is no specific provision for closing down homeopathy colleges on the ground that standard of education is very low. However, the Central Council does not recognise the qualifications awarded by Sub-standard institutions which do not provide for sufficient standards and infrastructural facilities. The Central Council also interacts with the State/UTs with a view to persuading them not to allow opening of new homeopathy colleges which do not meet the minimum requirements and norms.

[*Translation*]

Filling up of reserved post of Vice-Principals

6164: SHRI MOHANLAL JHIKRAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether representations have been received by the Ministry and the Education Department of Delhi Administration from various organisations since 1983 against not filling up the post of Vice-Principals reserved for Scheduled Castes and Scheduled Tribes since December, 1983;

(b) if so, whether the Government propose to conduct special recruitment drive for filling up the reserved posts from time to time;

(c) whether the Government propose to send the copies of the advertisements to the recognised Associations of SCs and STs to fill up the reserved posts; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) Yes, Sir.

(b) Since under the relevant recruitment rules the posts of Vice Principal are to be filled up only by promotion on selection basis from the Post Graduate Teachers, the question of a special recruitment does not arise.

(c) & (d). Do not arise.

Old Age Pension to Persons in U.P

6165. SHRI RAM BADAN: Will the Minister of WELFARE be pleased to state: